

October, 2022



Newsletter

e-Committee, Supreme Court of India

Table of Content

<i>ECMT For Advocates Launched At Bar Council For Maharashtra & Goa State Lawyers Conference.....</i>	<i>3</i>
<i>High Court Of Delhi Implements Neutral Citation.....</i>	<i>5</i>
<i>High Court of Patna Inaugurates CIS 3.2 At BSLSA & Training Programme for staff.....</i>	<i>6</i>
<i>High Court Of Rajasthan Implements E-Transmission & Migration Of CIS Bilingual System.....</i>	<i>7</i>
<i>High Court Of Madras Conducts Training on Skill Enhancement For District Judicial Officers.....</i>	<i>8</i>
<i>High Court Of Meghalaya Conducts Training Programme On e-Courts Services For Advocate/Advocate Clerk.....</i>	<i>9</i>
<i>High Court Of Madhya Pradesh Inaugurates E-Sewa Kendra At District & Session Court.....</i>	<i>10</i>
<i>High Court Of P&H Implements ACR Updation Mechanism, Web API & Remote Network Switch Monitoring.....</i>	<i>11</i>
<i>High Court Of Chhattisgarh Conducts Training For Staff of Subordinate Courts at District Headquarters.....</i>	<i>12</i>
<i>e-Committee Training Programme on Digitization of Records Conducted by CSJA.....</i>	<i>13</i>
<i>High Court Of Kerala Implements Neutral Citation For Judgments.....</i>	<i>14</i>
<i>Suvas, AI-Language Technology For The Translation Of Legal And Judicial Documents.....</i>	<i>15</i>
<i>High Court of Kerala Implements E-Office In The District Judiciary for Official Communications.....</i>	<i>16</i>
<i>High Court Of Kerala By IT Directorate Conducts A Refresher Training Program On E-Initiatives.....</i>	<i>17</i>
<i>Training Activities Undertaken In The District Judiciary.....</i>	<i>18</i>
<i>The Orissa High Court Technical Team Visits Kerala High Court.....</i>	<i>21</i>
<i>Statistics of Virtual Courts – 11.10.2022.....</i>	<i>22</i>
<i>Number of cases dealt with (virtual hearings) on VC in High Courts and District Courts.....</i>	<i>23</i>
<i>Statistics of Virtual Courts – 31.10.2022.....</i>	<i>24</i>
<i>Status of implementation of Rules of Video Conferencing as of 31.10.2022.....</i>	<i>25</i>
<i>Status of implementation of Rules of e-Filing as of 31.10.2022.....</i>	<i>26</i>
<i>Status of implementation of e-Sewa Kendras as of 31.10.2022.....</i>	<i>27</i>
<i>Status of Installation of Justice Clock in High Courts.....</i>	<i>28</i>
<i>Status of implementation of e-Payments as of 31.10.2022.....</i>	<i>29</i>
<i>Status of implementation of ICJS as of 31.10.2022.....</i>	<i>30</i>
<i>Status of eFiling in High Courts.....</i>	<i>31</i>
<i>Status of eFiling in District Courts.....</i>	<i>32</i>
<i>Total number of cases e-Filed through e-filing 3.0.....</i>	<i>32</i>
<i>Training/Awareness Programme During October 2022.....</i>	<i>33</i>

Electronic Case Management Tools For Advocates Booklet Launched At Bar Council For Maharashtra And Goa State Lawyers Conference, Solapur, Maharashtra



The Hon'ble Mr Justice Uday Umesh Lalit, the Chief Justice of India and the patron in Chief of eCommittee Supreme Court of India, launched a ready reckoner booklet titled "Electronic Case Management tools for Advocate" on 16.10.2022 at the State Lawyers conference held at Solapur, Maharashtra by the Bar Council for Maharashtra and Goa. This handy booklet for advocates

highlighting the essential electronic case management tools was prepared under the encouragement and guidance of the Hon'ble Dr Justice D Y Chandrachud, Chairperson of the e-Committee. On the special initiative of the Bar Council for Maharashtra and Goa to spread awareness among advocates on the electronic case management tools, 2000 booklets of

ECMT tools for Advocates and Ecourts Mobile apps were printed and distributed to Advocates and various Bar Associations. Some of the essential ECMT tools made available for the Advocates are :

- (i) to digitally track the case status 24*7;
- (ii) To digitally get the cause list of the courts 24*7;
- (iii) to digitally download the Court orders/ judgements 24*7;
- (iv) to digitally search Judgements for citations;
- (v) to digitally access statutes, laws, and regulations ;
- (vi) to digitally access forms to be submitted to the court;

(vii) to receive e-mail and SMS notifications of the case status ;

(viii) to e- file briefs and documents with the court;

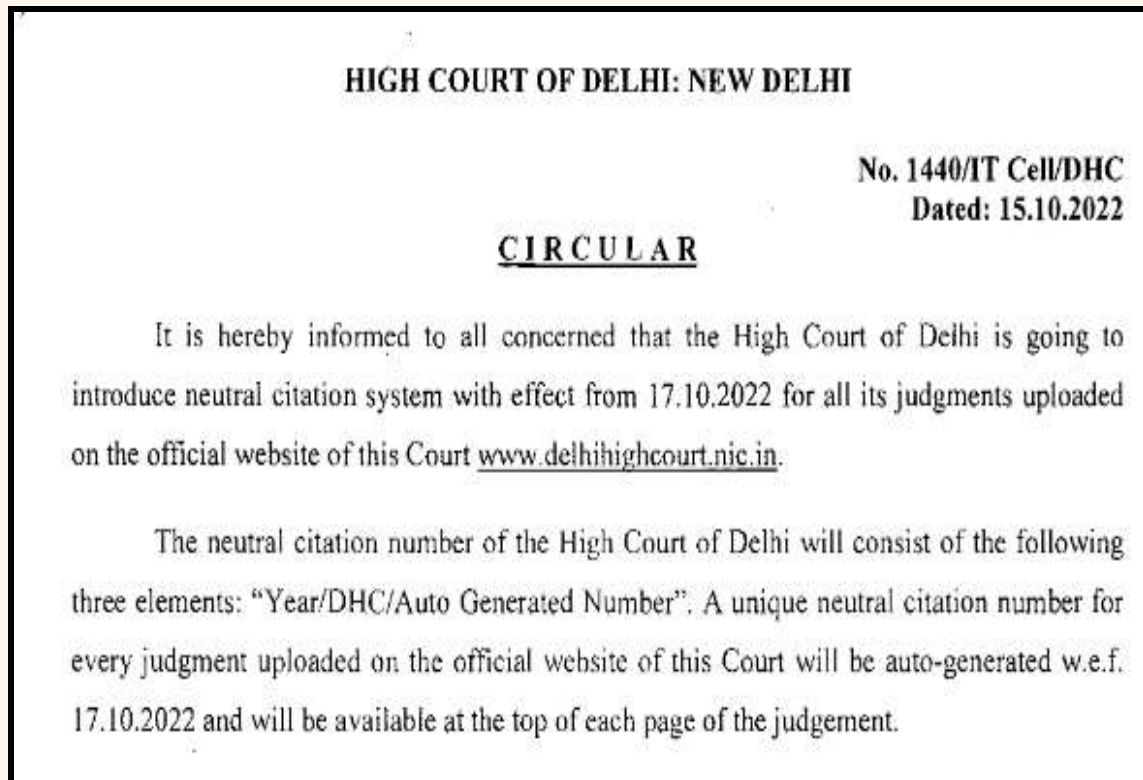
(ix) to appear/argue and conduct cases through video conferencing.

(x) to pay online fines/ court fees/ e-payments etc.

Click the link to read the Electronic case management tools for advocates.

<https://cdnbbsr.s3waas.gov.in/s388ef51f0bf911e452e8dbb1d807a81ab/uploads/2023/02/2023021580.pdf>

High Court Of Delhi Implements Neutral Citation



With effect from October 17, the Delhi High Court will have its own "Neutral Citation System" for all of its decisions. The Delhi High Court circular dated October 15, 2022 states that the neutral citation number for the Delhi High Court will include three components: "Year/DHC/Auto-GeneratedNumber".

The circular specifies that starting October 17, 2022, an individual neutral citation number will be auto generated

and made available at the top of each decision page posted to the court's official website. According to new information, a new search box has been added under the "Judgments - PDF Judgment" link to make it easier to find pertinent judgments by their neutral citation numbers and other keywords.

High Court of Patna Inaugurates CIS 3.2 Software At BSLSA & Training Programme for staffs of District Headquarters



To deal with the application filed under Section 12-A of Commercial Courts Act, 2015 and Commercial Courts (pre-Institution Mediation and Settlement) Rules 2018, provision has been made in CIS 3.2 software, which has been inaugurated on 18.10.2022 at BSLSA (Bihar State Legal Services Authority) by Hon'ble Chief Justice, Sanjay Karol & Hon'ble Chief Justice-cum-Patron-in-Chief, BSLSA in the presence of Hon'ble Mr. Justice Ahsanuddin Amanullah, JAD I-cum-Hon'ble Executive Chairman,

BSLSA, Hon'ble Mr Justice Ashwani Kumar Singh, and Hon'ble Mr Justice Sanjay Kumar. Further details can be obtained from the below-mentioned Link:

https://drive.google.com/file/d/1cJ8wMlhLlsemc55nPF-BIwh2hoJZRHQ8/view?usp=share_link.

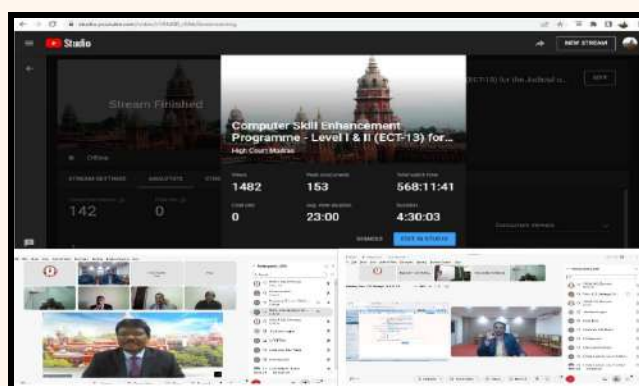
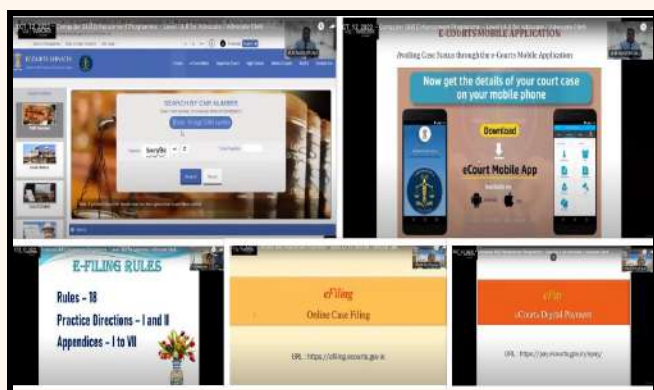
A three hours Training Programme on the Advanced Training of CIS (Case Information System) software for a batch of 40 Class III staff of District Headquarters was conducted on 16.10.2022 in physical mode at Bihar Judicial Academy. The aim of this training CIS is to make the Court staff understand the advanced concepts and features of CIS so that they can work on CIS smoothly and deal with the other technical aspects related to their day-to-day Court work.

High Court Of Rajasthan Implements RHC-Faster System For E-Transmission & Migration Of CIS Bilingual Toggling System In District & Subordinate Courts

On the lines of FASTER launched by the Hon'ble Chief Justice of India for the Supreme Court, for expeditious transmission of e-authenticated copies of orders/ judgments for compliance and due execution through a secured electronic communication channel, a programme has been developed for sending orders/ judgments and/ or documents related to a case file from Rajasthan High Court to the concerned stakeholders through E-Mailing System. Official email IDs of District Judges and other officers have been mapped with this programme. CIS 3.2 has a feature of the bilingual toggling system by which all the case-related data can be entered in the local language. The user can very well switch over to the

bilingual language without logging out. The technical team of Rajasthan & Pune are working on CIS. They also prepared tutorials to enable the bilingual toggling system. Initially, the CIS bilingual version was applied in the month of September 2022 on a pilot basis in two Districts i.e. Sirohi and Jaipur District. After the successful migration of the CIS bilingual version in Pilot Districts, the same has been implemented in entire Judgeships of Rajasthan in the month of October 2022. Cause list, Case status & Process/summons is made available in the Hindi language so as to make it convenient for advocates and litigants to serve the parties concerned through NSTEP. Simultaneously, it will also be replicated on the eCourts Portal.

High Court Of Madras Conducts a Training on Computer Skill Enhancement For Advocate/ Advocate Clerk & District Judicial Officers



As directed by the e-Committee, Supreme Court of India, the Tamil Nadu State Judicial Academy (TNSJA), Chennai in coordination with the High Court of Madras had conducted a Computer Skill Enhancement Programme-Level I & II (ECT_12_2022) for Advocate / Advocate Clerk on 16.10.2022 & (ECT_13_2022) for Judicial Officers of District Judiciary on 30.10.2022. The Judicial Officers (Master Trainers) have imparted training on the following topics viz., eCourts

services for Advocates, eCourts Website, How to get eCourts services 24 x 7, Benefits of registration of Advocates in Court CIS, Mobile App for Advocates, Case Management for Advocate, eFiling – the digital online filing process, ePayments, e-Filing Rules, CIS in daily usages, Lok Adalat & Mediation, Norms Software Modules, Digital Templates in CIS.

Watch both the live streams through these links:

https://youtu.be/jxC_sj9zg9A & https://youtu.be/rYAM00_rGhk.

High Court Of Meghalaya Conducts (ECT_4_2022) Training Programme On e-Courts Services For Advocate/Advocate Clerk



Meghalaya State Judicial Academy conduct a training programme (ECT_4_2022) on eCourts services at District Headquarters for Advocate/Advocate Clerk of West Garo Hills, South West Garo Hills and South Garo Hills Districts, East Garo

Hills and North Garo Hills Districts on 19.10.2022 & 20.10.2022. The training programme was conducted by Smti Daphira Sohtun and Shri Temsu T M Sangma.

High Court Of Madhya Pradesh Inaugurates E-Sewa Kendra At District & Session Court



The e-Sewa Kendra was inaugurated on 18.10.2022 in order to provide relief to litigants and lawyers in respect of their cases. The service that is available through e-Sewa Kendra will be Information related to Case Status, Next Date of Hearing, Obtaining of Certified Copies, e-filing, e-payment, e-court fees, e- court mobile application, e-mulakat - prison appointment and free legal services

shall be made available to the litigants. Till 31.10.2022, the e-Sewa Kendra is functional at District and Session Court: Barwani, Betul, Bhopal, Chhatarpur, Damoh, Datia, Dewas, Dindori, Guna, Gwalior, Hoshangabad, Jabalpur, Indore, Jhabua, Katni, Mandleshwar, Morena, Narsinghpur, Neemuch, Rajgarh, Sagar, Satna, Shajapur, Shivpuri, Sidhi, Tikamgarh.

High Court Of Punjab & Haryana Implements ACR Updation Mechanism, Web API & Remote Network Switch Monitoring

Sr. No.	Year From	Year To	Grading	Remarks	Any Other Detail	View Uploaded ACR	Approval/Rejection Remarks	Approve/Reject
30	2011	2012	B+			ACR_PB0001_2011_2012_30.pdf		Or/On

Add new ACR Entry								
32	2022	2022	B+			No file uploaded	Choose File	No file chosen
33	2022	2022	B+			No file uploaded	Choose File	No file chosen
34	2022	2022	B+			No file uploaded	Choose File	No file chosen
35	2022	2022	B+			No file uploaded	Choose File	No file chosen
36	2022	2022	B+			No file uploaded	Choose File	No file chosen

Judicial Officers ACR Correction Approval re-Uploading Mechanism has been developed by the High Court of Punjab and Haryana. Web API of High Court Data has been shared with Chandigarh Administration for the development

of LMS. Remote network switch monitoring has been enabled for monitoring of switches installed at the High Court Building, Sector 17, Chandigarh from the main High Court Building, Sector 1, Chandigarh.

High Court Of Chhattisgarh Conducts a Training Programme For Staff of Subordinate Courts at District Headquarters



Training programme (ECT_9_2022) on Ubuntu Linux Operating System-Cum-CIS held on 15.10.2022 at District Headquarters in collaboration with Hon'ble Computerization Committee of this High Court & Chhattisgarh State Judicial Academy. The training was conducted under the valuable guidance of Hon'ble Shri Justice Sanjay K. Agrawal (Judge, High Court of Chhattisgarh & Chairman, Chhattisgarh State Judicial Academy) and Hon'ble Shri Justice P. Sam Koshy (Judge, High Court of

Chhattisgarh & Chairman, Computerization Committee of High Court & Subordinate Courts). The training was imparted under the supervision of the Registrar (Computerization)-cum-Central Project Coordinator & OSD, High Court of Chhattisgarh. The training was successfully conducted by the Technical Persons in their respective Districts. This training covered topics such as Ubuntu Desktop Environment Tips, Advanced Applications/Features of Ubuntu-Linux, Data Recovery in Ubuntu Linux, File/Storage Devices Management, Unicode fonts, Making accessible pdf, Digital Signature, Wi-fi printer installation, Different Web-Browsers Tips & Techniques, CIS Software & its periphery.

e-Committee Training Programme on Digitization of Records Conducted by Chhattisgarh State Judicial Academy



Training programme for Officials/Staff of High Court on Digitization of Records (ECT_6_2022) held on 15.10.2022 at CSJA in collaboration with Hon'ble Computerization Committee of this High Court. The training was conducted under the valuable guidance of Hon'ble Shri Justice Sanjay K. Agrawal (Judge, High Court of Chhattisgarh & Chairman, CSJA) and Hon'ble Shri Justice P. Sam Koshy (Judge, High Court of Chhattisgarh & Chairman,

Computerization Committee of High Court & Subordinate Courts). The training was imparted under the supervision of the Registrar(Computerization)-cum-Central Project Coordinator and OSD of the High Court of Chhattisgarh. The training was successfully conducted with the help of the Chhattisgarh State Judicial Academy, Bilaspur. Thirty officials/staff of the High Court participated in the training, which was imparted by Shri Placid Miranda, Senior Manager(Operations) & Vijaylaxmi G., Senior Manager (IT), M/s Stock Holding DMS Pvt. Ltd. In this training programme brief description of DMS software, data entry, report generation, scanning tips & techniques to be used for digitization of records were explained.

High Court Of Kerala Implements Neutral Citation For Judgments

Sl No.	Case Details	Party Details	Neutral Citation Number	Order Details
1	WA 389/2020	S K PAVITHRAN Yashini LALITH SANKHOSH	2022KER01	4803-HONOURABLE MR. JUSTICE P.B. SURESH KUMAR, HONOURABLE URS. JUSTICE C.S. SUDHA Order Date 03-01-2022 Click here for details

Please click the link for details:

[Links\Neutral citation number.pdf](#)

[Links\Proposal_Unique_Citation_Number.pdf](#)

A neutral citation is a unique reference given to a particular judgment rendered by the Kerala High Court. The availability of a unique, permanent neutral citation format for judicial decisions would be easy to make references for various purposes, and it would be accessible and searchable on this parameter in the public domain as and when uploaded from the court. Every judgment/final order/interim

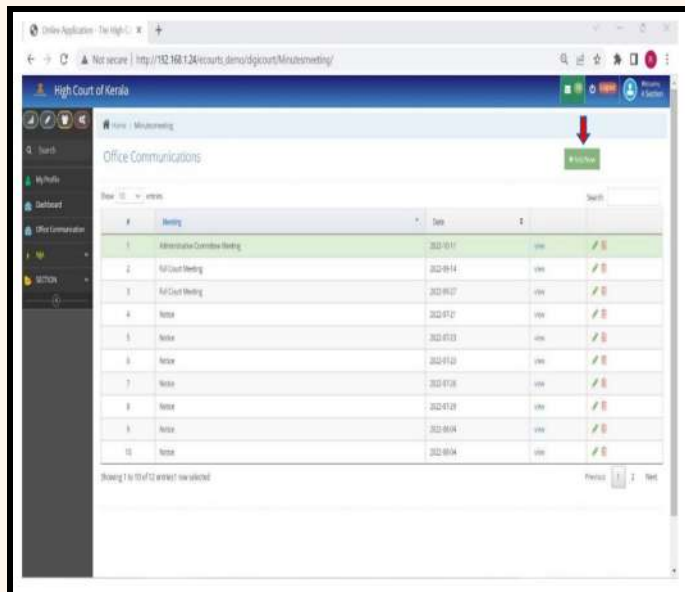
order certified for reporting rendered by the High court of Kerala will bear the distinctive neutral citation. The facility will be available for every judgment/final order/CR marked interim orders since 1949. The neutral citation for the High Court of Kerala shall be in the following format:- "Year / Abbreviation to identify Kerala High Court / Unique no. of the judgment/final order/CR marked interim order."

Suvas, AI-Language Technology For The Translation Of Legal And Judicial Documents

An AI Committee had been constituted with the Hon'ble Mr. Justice A. Muhamed Mustaque, the Hon'ble Mr. Justice A. K. Jayasankaran Nambiar, and the Hon'ble Mr. Justice Raja Vijayaraghavan V. as members, for the effective implementation of Artificial Intelligence in the process of justice delivery in the High Court. SUVAS, on an experimental basis, was adopted for translating the Judgments/Orders of the District Courts from English to Malayalam as well as for translating Vernacular Judgments/documents of District Courts into English. The judgments

were translated and checked by experts to enhance accuracy. To facilitate the implementation of SUVAS in all the District Courts, a committee comprising of District Magistrates, Sheristadars of has been Judges, the District Courts constituted Chief Judicial Fair Copy Superintendents of District Courts and the Head Translator, Supreme Court Cell, High Court and has decided to translate all judgments into vernacular language and vice versa using this AI tools and various preparatory steps are being taken to roll-out the project w.e.f 01.11.2022.

High Court of Kerala Implements E-Office In The District Judiciary for Quick Delivery of Official Communications



One of the desired objectives of E-office implementation is the establishment of a paperless environment in the High Court of Kerala and in the District Judiciary. It transforms paper-driven processes into an electronic workflow for quick decision-making and faster processing. File Management System (eFile 7.2.0 version), the latest version and yet to be implemented in any other Government departments in the

State, has been successfully implemented at the administrative and Judicial sections. For the implementation of e-Office in the district judiciary, Thodupuzha and Kasargod are selected as pilot sites and preliminary steps for the implementation of this project w.e.f 01.11.2022. In order to ensure quick delivery of official communications meant to be submitted/circulated among the Honourable Judges, a module has been developed to make such communications available in the Judges' dashboard. To begin with, user accounts for uploading communications in the Judges' dashboard have been created for the Registrar General's Secretariat. **Please click the link for details:** [Links\OM_Asection.pdf](#) & [Links\Office communication.pdf](#).

High Court Of Kerala By IT Directorate Conducts a Refresher Training Program On E-Initiatives



Refresher training programmes were conducted on e-initiatives for non-judicial officers in the Registry of the High Court of Kerala. All the staff is being trained and sensitized on these e-initiatives. Considering the number of officers to be trained, the programme was divided into two legs. The first leg of the training started on 01.10.2022. The Master Trainers nominated by the Central Project Coordinator, imparted

training to the members of the Registry working in the category of section officer/court officer and above. A total no. of 390 participants were divided into seven batches of 25-50 members for each Programme. The first leg training session was completed on 22.10.2022. After completion of the first leg,

a sufficient number of Master Trainers will be selected from amongst the officers who attended the first leg. These Master Trainers will be deputed to conduct further training sessions for staff members below the ranks of Section Officer as percolation training. Discussion held on RTI management module with the Registrar General, Director(IT), Public Relations Officer, PRO Section, IT section, and NIC on 25.10.2022.

Training Activities Undertaken In The District Judiciary

District Court Thodupuzha



As part of the Computer Skill Enhancement Programme for Advocates/Advocate Clerks, the Advocate Master Trainer conducted

training on 12.10.2022 in Muttom, Idukki, Nedumkandam, Kattappana, Adimaly, Devikulam, and Peermade Court Centers.

District Court Kozhikode



A meeting on the management of various modules in CIS has been conducted for all the CMO's in the judicial district on 27-09-2022 in District Court Complex Kozhikode. Computer Skill enhancement training for all the Advocates /Advocate

Clerks in the judicial district of Kozhikode has been completed in Vatakara, Nadapuram, Thamarassery, Payyoli, Koyilandy, and Perambra BAR associations on 12-10-2022 and in Calicut and Kunnamangalam BAR associations on 22-10-2022.

District Court Manjeri



Conducted refresher programme for non-judicial officers of Manjeri Judicial District and NSTEP Training for Batch II through google meet. Training conducted for Advocates/

Advocate Clerks of various Bar Associations of Manjeri Judicial District, on 12-10-2022 by the advocate master trainers.

The Orissa High Court Technical Team Visits Kerala High Court



High Court of Orissa directed six members from their technical team to visit the High Court of Kerala to study and understand the process of CIS and the website of the High Court of Orissa and the Paperless Courts

from 23rd to 29th October 2022. Visit of Hon'ble Justice Anjani Kumar Mishra, Judge, High Court of Judicature at Allahabad 05.10.2022 to 07.10.2022 about the Study of Software developed for use in the High Court of Kerala.

Statistics of Virtual Courts – 11.10.2022

S. No.	Virtual Court	Received	Proceedings Completed	Contested	Paid Challans	Fine Collected
1	Pune Traffic Department	6080	6056	17	477	94550
2	Maharashtra Transport Department	29847	13810	20	896	1974105
3	Madhya Pradesh Traffic Department	4429	1560	2	33	-
4	Tripura Traffic Department	22	21	0	1	1500
5	Kerala Traffic Department	161619	48251	189	9168	4666142
6	Meghalaya Traffic Department	270	269	0	24	14000
7	Karnataka Traffic Department	39460	39403	119	32667	257487200
8	Tamil Nadu Traffic Department	108581	101904	937	40756	344714295
9	Odisha Traffic CTC-BBSR Commissionerate	153075	140650	304	10656	10442001
10	Rajasthan Traffic Department	5173	4712	53	1364	837700
11	Notice Branch Delhi Traffic Department	11111884	11023201	45876	1079776	776119455
12	Kerala Transport Department	276147	189295	1199	37891	50066951
13	Himachal Pradesh Traffic Department	33202	28905	27	707	1850253
14	Jammu Traffic Department	19846	19604	168	8552	3925491
15	Kashmir Traffic Department	146886	146596	2176	40949	21566443
16	Assam Traffic Department	62209	62209	305	16522	11546281
17	Chhattisgarh Traffic Department	81	80	0	31	64500
18	Virtual Court Delhi (Traffic)	3665812	3609064	94774	1450756	1510493882
19	Haryana Traffic Department	8204	1553	12	144	127101
20	West Bengal Traffic Department	2200	1660	2	57	32752
21	Uttar Pradesh Traffic Department	5663342	4610258	12308	276448	167044076
	Total	21492289	20043005	158471	3007398	3162974128
		2.14 Cr	2.0 Cr	1.58 Lac	30.07 Lac	316.29 Cr

Number of cases dealt with (virtual hearings) on video conferencing in High Courts and District Courts during the pandemic as on 31.10.2022

S.No	High Court	High Court	District Court	Total
1	Allahabad	241323	3742618	3983941
2	Andhra Pradesh	380252	1412006	1792258
3	Bombay	37148	63759	100907
4	Calcutta	135644	80157	215801
5	Chhattisgarh	103029	37948	140977
6	Delhi	317729	3246779	3564508
7	Gauhati - Arunachal Pradesh	2291	8128	10419
8	Gauhati - Assam	247961	315457	563418
9	Gauhati - Mizoram	3963	13268	17231
10	Gauhati - Nagaland	930	650	1580
11	Gujarat	388928	191558	580486
12	Himachal Pradesh	183904	93859	277763
13	Jammu and Kashmir	257225	420881	678106
14	Jharkhand	218022	636111	854133
15	Karnataka	1036258	118518	1154776
16	Kerala	158744	525933	684677
17	Madhya Pradesh	666937	756512	1423449
18	Madras	1424292	332213	1756505
19	Manipur	38695	15288	53983
20	Meghalaya	2622	23024	25646
21	Orissa	279045	238305	517350
22	Patna	261859	2021058	2282917
23	Punjab and Haryana	581047	1796105	2377152
24	Rajasthan	228634	178520	407154
25	Sikkim	475	8712	9187
26	Telangana	299031	190327	489358
27	Tripura	10567	11837	22404
28	Uttarakhand	73792	41260	115052
	TOTAL	7580347	16520791	24101138

Statistics of Virtual Courts – 31.10.2022

Sr. No.	Virtual Court	Received	Proceedings Completed	Contested	Paid Challans	Fine Collected
1	Pune Traffic Department	6080	6056	17	479	94750
2	Maharashtra Transport Department	30189	14152	20	920	2004205
3	Madhya Pradesh Traffic Department	4537	1708	4	53	35000
4	Tripura Traffic Department	22	21	0	1	1500
5	Meghalaya Traffic Department	270	269	0	25	14500
6	Karnataka Traffic Department	42469	42437	119	35386	286979850
7	Tamil Nadu Traffic Department	111625	104377	961	42716	364553295
8	Odisha Traffic Cte-BBSR Commissionerate	181493	167580	337	11877	11626501
9	Rajasthan Traffic Department	6513	5894	76	1941	1209220
10	Notice Branch Delhi Traffic Department	11371067	11245619	47183	1101392	790581155
11	Kerala Transport Department	284472	191042	1276	39360	52669751
12	Himachal Pradesh Traffic Department	39114	30064	34	987	2190253
13	Jammu Traffic Department	25301	25300	194	10714	4793690
14	Kashmir Traffic Department	153235	151500	2264	42442	22344843
15	Assam Traffic Department	63141	63141	314	16917	11804781
16	Chhattisgarh Traffic Department	81	80	0	31	64500
17	Virtual Court Delhi (Traffic)	3725832	3681669	95456	1462300	1518168282
18	Haryana Traffic Department	8204	1553	12	144	127101
19	West Bengal Traffic Department	7726	4810	5	116	68002
20	Uttar Pradesh Traffic Department	5894849	4828108	13072	292122	176215676
21	Kerala (POLICE Department)	211437	49832	203	9651	4912342
	Total	22161577	20609156	161530	3069095	3250364447

Status of implementation of Rules of Video Conferencing as of 31.10.2022

S. No	High Court	Whether the Rules of VC is implemented in High Court	Whether the Rules of VC is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	No	Yes
28	Uttarakhand	Yes	Yes
	Implemented	24	25
	Not Implemented	4	3

Status of implementation of Rules of e-Filing as of 31.10.2022

S. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	No
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	No	No
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab and Haryana	No	No
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	19	17
	Not Implemented	9	11

Status of implementation of e-Sewa Kendras as of 31.10.2022

S. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	40
4	Calcutta	Yes	Yes	2
5	Chhattisgarh	Yes	Yes	1
6	Delhi	Yes	Yes	7
7	Gauhati - Arunachal Pradesh	Yes	No	0
8	Gauhati - Assam	Yes	Yes	54
9	Gauhati - Mizoram	Yes	Yes	2
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	No	0
12	Himachal Pradesh	Yes	Yes	1
13	Jammu and Kashmir	Yes	Yes	6
14	Jharkhand	Yes	Yes	23
15	Karnataka	Yes	Yes	13
16	Kerala	Yes	Yes	117
17	Madhya Pradesh	Yes	Yes	25
18	Madras	Yes	Yes	2
19	Manipur	Yes	No	0
20	Meghalaya	Yes	Yes	1
21	Orissa	Yes	Yes	110
22	Patna	Yes	Yes	6
23	Punjab and Haryana	Yes	Yes	98
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	9
26	Telangana	No	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	No	1
	Implemented	27	22	619
	Not Implemented	1	6	-

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds were released	No. of Items Procured/Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	0
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	38

Status of implementation of e-Payments as of 31.10.2022

S. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	No
12	Himachal Pradesh	No	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	No
15	Karnataka	Yes	No
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	22	18
	Not Implemented	6	10

Status of implementation of ICJS as of 31.10.2022

S. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	No
20	Meghalaya	No
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	No
	Implemented	21
	Not Implemented	7

Status of eFiling in High Courts

S.No	High Court	eFiling no. Generated case
1	Patna	224398
2	Gujarat	47738
3	Punjab & Haryana	12667
4	Karnataka	6550
5	Rajasthan High Court, Jaipur Bench	6027
6	Andhra Pradesh	5474
7	High Court of Jammu & Kashmir, Jammu	4628
8	Principal Bench Bombay - Original side	4603
9	Karnataka, Kalaburagi Bench	2875
10	Principal Bench Bombay - Appellate Side	2661
11	Rajasthan High Court, Jodhpur	2240
12	Principal Seat of Madras High Court	1945
13	Telangana	1703
14	High Court of Bombay - Aurangabad Bench	1687
15	Karnataka, Dharwad Bench	1687
16	Sikkim	1686
17	High Court of Bombay - Nagpur Bench	1209
18	Calcutta High Court, Appellate Side	1097
19	Calcutta High Court, Original Side	1043
20	Himachal Pradesh	991
21	Jharkhand	433
22	Madurai Bench of Madras High Court	289
23	Uttarakhand	203
24	High Court of Jammu & Kashmir, Srinagar	55
25	Gauhati (Principal Seat)	30
26	High Court of Bombay at Goa	1
	Total	333920

Status of eFiling in District Courts

S.No	State	eFiling no. Generated case
1	Delhi	368365
2	Tamil Nadu	44347
3	Karnataka	43250
4	Himachal Pradesh	40425
5	Haryana	2369
6	Rajasthan	2361
7	Sikkim	1998
8	Madhya Pradesh	1298
9	Punjab	493
10	Jammu & Kashmir	118
11	Puducherry	34
12	West Bengal	23
13	Chandigarh	17
14	Dadra & Nagar Haveli	14
15	Assam	10
16	Goa	2
17	Daman & Diu	1
	Total	505125

Total number of cases e-Filed through e-filing 3.0

S.No	High Court	No. of Cases e-filed
1	Kerala	124919
2	Maharashtra	10878
3	Orissa	12319
4	Uttar Pradesh	133
5	Manipur	1
6	Tripura	2
7	Chhattisgarh	0
	Total	148252

Training/Awareness Programme During October 2022

High Court/ Institutions	Month	Programme No.	Programme Details	Participants	No. of Participants
Delhi Judicial Academy	September, 2022 & October, 2022	ECT_13_2022	Computer Skill enhancement Programme – Level I & II	Judicial Officers	60
Uttarakhand Judicial & Legal Academy	15.10.2022	ECT_7_2022	IIInd Phase – Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	25
Telangana State Judicial Academy	15.10.2022	ECT_10_2022	Programme for Technical staffs of High Court	Technical Staffs & NIC Coordinators at High court	24
Tamil Nadu State Judicial Academy	16.10.2022	ECT_12_2022	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk	2157
Meghalaya State Judicial Academy	19.10.2022	ECT_4_2022	Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	45
Meghalaya State Judicial Academy	20.10.2022	ECT_4_2022	Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	9
Judicial Academy, Assam	20.10.2022	ECT_11_2022	Programme for Technical staffs of District Courts	Technical Staffs/District System Admin/ Officers	343

Uttarakhand Judicial & Legal Academy	22.10.2022	ECT_7_2022	Illrd Phase – Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	16
Delhi Judicial Academy	October, 2022	ECT_12_2022	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk At District Court Complexes through Academy	69
Odisha Judicial Academy	29.10.2022	ECT_4_2022	Ecourts Programme at District Headquarters	Advocate, Advocate clerk	96
Odisha Judicial Academy	30.10.2022	ECT_7_2022	Ecourts Programme at Taluk /Village	Advocate, Advocate clerk	441
Tamil Nadu State Judicial Academy	30.10.2022	ECT_13_2022	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary	2979
NJA	30.10.2022	P-1311	West Zone-I “Regional Conference on Contemporary Judicial Developments and Strengthening Justice through Law & Technology”	Judges & Judicial Officers	97
Total No. of Participants/Views for Training/Awareness Programme during October 2022					6361
